

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 195/ND/2017
(CA-391, 392, & 04/C-III/ND/19)

In the matter of :

IndusInd Bank Limited

.. PETITIONER

vs.

Gallium Industries Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 19.2.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. CA Sinha, Ms. Sonali Khanna, Advocates

For the Respondent/Corporate Debtor : Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Ashish
Khattar, Advocates

For the Intervener : Mr. Pardeep Dahiya, Mr. Rhea Luthra, Advocates & Mr.
Vijender Sharma, Liquidator.

ORDER

CA-391/C-III/ND/2019 has been filed. Ld. Counsel for the Resolution Professional (R.P) is present and represents that respondents have been duly served. In relation to R-1, the Counsel appearing states that response has been duly filed. Further, in relation to R-2, it is seen that response has been duly filed as represented by Ld. Counsel for the R.P. In relation to R-3, no response has been filed. In relation to Respondent-4, Application has been filed in Application No.CA-04/C-III/ND/2019.

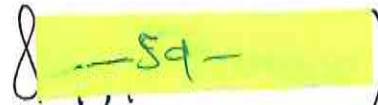
Contd-

Q

In relation to R-5 & R-6, despite notices issued, there is no appearance. In relation to R-3 and R-6, Ld. R.P. to ascertain as to the documents which are required to be obtained from these respondents.

Let a Questionnaire to this effect be raised in relation to the relevant queries which are required to be answered by the respondents as well as the documents which are required to be made available/obtained from these respondents. In the meantime, Ld. Counsel for the RP represents that reply has been duly filed in CA-392/C-III/ND/19. Let this application be tagged with CA-391/C-III/ND/2019 to address the Questionnaire ^{by the respondents} for consideration of this Tribunal. Ⓟ

Post this application for consideration on 27.3.2019


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.2.2019